

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **16<sup>th</sup>** day of **April**, 2018

Present:

**Hon'ble Dr. Murtaza Ali, Member-J**

**Original Application No. 330/00341 OF 2018**

(U/S 19, Administrative Tribunals Act, 1985)

Rahees (T. No. 624 I.D. No. 1628 P.H. No. 0320359) A/a 60 years, S/o Late Mohammad Anwar, R/o Behind Water Tank, New Urdu Madarsa Singh Nagar -2, Jhansi.

.....Applicant.

By Advocates – Shri Dheeraj Kumar Yadav.

**V E R S U S**

1. Union of India, Ministry of Railways, Government of India, New Delhi through its Secretary.
2. Divisional Railway Manager (Karmik), North Central Railway, Jhansi

.....Respondents.

By Advocate : Shri Shesh Mani Mishra.

**ORDER**

Shri Dheeraj Kumar Yadav, learned counsel for the applicant and Shri Shesh Mani Mishra, learned counsel for the respondents are present.

2. Learned counsel for the applicant submitted that his grievance may be redressed if a direction is given to the respondents to consider and decide the representation dated 26.11.2016 of the applicant within a stipulated period of time. Learned counsel for the respondents has no objection if such direction is given.
3. In view of the limited prayer made by the counsel for the applicant but without commenting anything on the merits of the case, the O.A. is disposed of with direction to respondent No.3/competent authority to decide the representation dated 26.11.2016 of the applicant by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order.
4. With this direction, the OA stands disposed of at the admission stage itself. No order as to costs.

**MEMBER-J**

Shashi